

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 1022 of 2021

Dr. Amir Mustafa Siddiqui Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK
(Through Video Conferencing)

For the Petitioner : Mr. Saurav Arun, Advocate
For the Respondent-State : Ms. Sunita Kumari, AC to GP-I
For the Respondent Nos.3 & 4: Mr. Amresh Kumar, Advocate

5 / 08.09.2021 Mr. Saurav Arun, learned counsel appearing for the petitioner assiduously argues that though the issue involved in this writ petition has already been resolved regarding time bound promotion in W.P.(S) No.3375 of 2016 (Dukhu Ram Kuiry Vs. State of Jharkhand & Ors.), but the claim of the petitioner has not been considered till date. It has further been argued that similar writ petitions have been filed on the same issue and this Court in those writ petitions directed the respondents to file counter affidavit.

Ms. Sunita Kumari, AC to GP-I appearing for the respondent-State, as also learned counsel appearing for the respondent University submit that four weeks' time may be granted for filing counter affidavit.

Put up this case after four weeks to enable the learned counsel appearing for the State as well as the University for filing their respective counter affidavits.

(Dr. S. N. Pathak, J.)